

Medical Association have submitted a memorandum to the Delhi Administration who are taking necessary action.

Strike at Calcutta Port

1497. SHRI K. A. RAJAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether 5000 bargemen are on strike at Calcutta Port since 20th April, 1977;

(b) if so, the facts thereof; and

(c) the steps Government intend to take to meet their demands?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). About 5,000 bargemen led by the Calcutta Port Shramik Union launched a strike at Calcutta from the midnight of 19th April, 1977 as a protest against non-implementation of the award of the National Tribunal, Calcutta awarding payment of wages and allowances with effect from the 1st January, 1976 to Dandes and Majhis working in barges, lighters and boats on the basis of the recommendations of the Central Wage Board for port and dock workers. A series of meetings were held by the Labour Minister with the representatives of employers and workers in New Delhi to resolve the dispute. The strike was ultimately called off following a memorandum of settlement signed at New Delhi by the parties concerned on the 24th May, 1977.

Misuse of Steel Licence in Maruti Limited

1498. DR. BAPU KALDATE:
SHRI ARJUN SINGH
BHADORIA:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have instituted an enquiry into the misuse of industrial licence for steel by Maruti (Pvt.) Limited, Gurgaon;

(b) if so, the terms of reference thereof; and

(c) the date by which the report of the enquiry is likely to be available?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (c). No Industrial Licence for manufacturing steel has been issued to M/s. Maruti Pvt. Ltd., Gurgaon. Hence the question of instituting an enquiry in the matter does not arise.

Foreign assignments

1499. SHRI A. K. KOTRASHETTI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any proposal before the Government to adopt a new policy regarding foreign assignments;

(b) the number of applications of the aspirants to go abroad pending; and

(c) the number of applications disposed during the last two years and the number of those rejected?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir, The Government is considering what administrative, organisational and other changes should be made in regard to Indian personnel proceeding abroad on assignments or for employment.

(b) and (c). Information is being collected and will be placed before the House shortly.

Repealing of Bonus Act

1500. SHRI JYOTIRMOY BOSU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state how soon Government